

21

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 117/2017 in CA(CAA) No. 8/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2017**

Name of the Company: Kintech Synergy Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	NAVIN PAHWA	ADV.	APPLICANT	(Navin)
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2.

**ORDER**

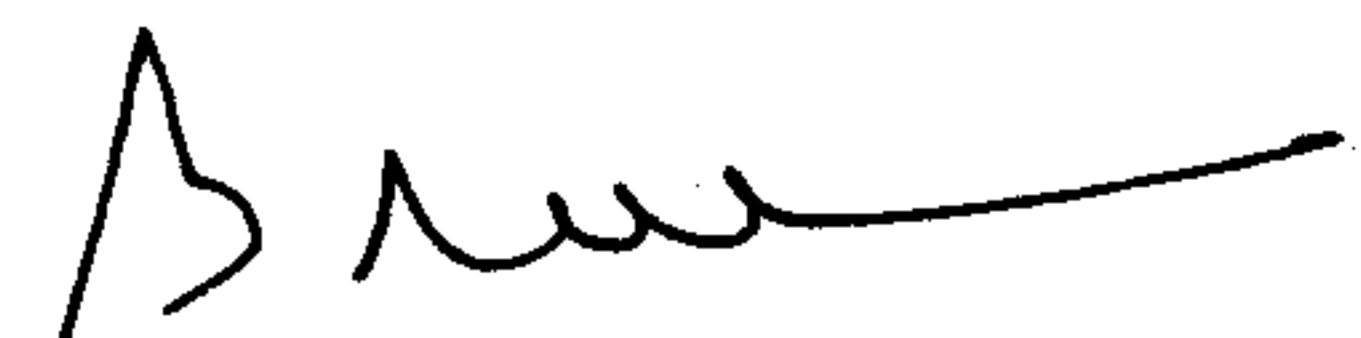
Learned Advocate Mr. Navin Pahwa present for Applicant.

Heard arguments of Learned Counsel for Applicant.

Learned Counsel for Applicant represented that the Board of Directors of the company resolved not to proceed with the scheme which was presented before this Tribunal along with CA(CAA) 8/2017 and want to go ahead with the fresh scheme by filing another application for seeking directions.

Considering the submission of the learned Counsel for the Applicant. Applicant is permitted to withdraw from implementing the directions given in CA(CAA) 8/2017 with liberty to file fresh application if so advised.

Application is ordered accordingly.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 19th day of May, 2017.